

Election to the post of Treasurer of Government of India Press Co-operative Thrift and Credit Society

5609. SHRI VIJAYPAL SINGH: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether the Delhi Cooperative Societies Act lays down in Section 31(5) that a person shall be disqualified for election to the post of President, Vice-President, Secretary and Treasurer if he has held any such office of the Committee of a Society during two consecutive terms, either in full or in part;

(b) if so, whether the period after 6th March, 1973 of the Treasurer of the Government of India Press Co-operative Thrift and Credit Society Limited shall be taken as the third consecutive term; and

(c) if so, whether any directives have been issued to the Society in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. G. GEORGE): (a) Yes, Sir.

(b) The person elected on 1st March 1973 as the Treasurer of the Society, was again elected to the same office in the subsequent elections held on 28th September, 1973 and 26th October, 1974. The Delhi Administration has reported that the complaint received about alleged irregularities committed in the election held on 28th October, 1974, is under investigation.

(c) No, Sir.

Raids for seizure of groundnut stocks from Farmers in Saurashtra Region in Gujarat State

5610. SHRI ARVIND M. PATEL:
SHRI D. P. JADEJA:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether any raid has been made on the houses of farmers in Saurashtra region in Gujarat State to seize the groundnut stocks;

(b) if so, the quantity of groundnut seized from each farmer; and

(c) the number of persons arrested?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) to (c). As reported by the State Government, 941 raids were carried out; in all, 20,134.74 quintals of groundnut stocks were seized and 578 persons arrested.

Applications for Licences for setting up Industries

5611. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to refer to the reply given to Starred Question No. 135 on 26th February, 1975 regarding pending applications from Madhya Pradesh for letters of intent/licences and state:

(a) the names of parties who have applied for 26 licences and the purposes for which the licences are sought, the places where industries are to be set up, the details of receipt of applications in this Ministry; and

(b) the progress made and the time by which final decision would be taken in each case?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a). Of the 26 applications referred to in reply to Unstarred Question No. 135 (Lok Sabha) on 26th February, 1975, only 16 are still pending. A statement given details of the pending applications is laid on the Table of the House, [Placed in Library. See No. LT-9389/75].

(b). The applications are at various stages of consideration and every effort is being made to dispose of these applications as early as possible.

Supply of Power to Aluminium Projects in U.P. and Karnataka

5612. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of ENERGY be pleased to state:

(a) whether the Central Government have taken any decisions regarding the rates at which power would be supplied to aluminium projects in Uttar Pradesh and Karnataka;

(b) if so, the main features thereof; and

(c) what is the decision in regard to supply of power to BALCO in M.P.

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) No, Sir.

(b) Does not arise.

(c) Madhya Pradesh Government have agreed to supply 5 MW of power from April, 1975 for the commissioning of the first potline of the Korba smelter of Bharat Aluminium Co., Ltd.

Setting up of Hydel Power Project on River Indravati at Bastar, M.P.

5613. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of ENERGY be pleased to state:

(a) whether the Government of Madhya Pradesh have sent a proposal to Government for setting up of a hydel power project having an installed capacity of 240 M.W. on the river Indravati in the Bastar District;

(b) if so, when it was sent; and

(c) the time by which it is likely to be approved by the Central Government?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) Yes, Sir.

(b) and (c). The proposal was received in August, 1970. It was examined in the Central Electricity

Authority and the State Government has been requested to make suitable modifications and submit a revised scheme report.

Growth Centres in Backward Districts of Orissa

5614. SHRI GAJADHAR MAJHI: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether the Government of Orissa have recommended to the Central Government to have a Growth Centre in every backward district;

(b) whether the Central Government propose to give subsidy to such centres; and

(c) if so, facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): (a) No, Sir.

(b) and (c) The Industries to be set up in the industrially backward districts/areas selected to qualify for the Central Scheme of Investment Subsidy only are eligible for the Investment Subsidy.

Functioning of S.T.D. services in Gujarat

5615. SHRI P. G. MAVALANKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of cities in Gujarat where S.T.D. services obtain at present and the places with which they are so connected;

(b) whether these services are functioning properly and efficiently;

(c) whether any expansion in the above services is to be effected in the year 1975-76; and

(d) if so, the facts thereof?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA): (a) Five cities in Gujarat State viz., Ahmedabad, Gandhinagar Baroda, Surat and Rajkot have